

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT AND
SHRI B.R. BASKARAN, ACCOUNTANT MEMBER**

ITA No.911/Bang/2019
Assessment Year: 2016-17

M/s. Oplus Mobitech India Pvt. Ltd. No.B-904, Tower-1 Adarsh Pal Retreat Outer Ring Road Devarabeesanahalli Bangalore-560 103. PAN NO : AACCO0961D	Vs.	ACIT Circle-5(1)(2) Bengaluru
APPELLANT		RESPONDENT

Appellant by	:	N O N E
Respondent by	:	Shri Priyadarshi Mishra, D.R.

Date of Hearing	:	06.01.2021
Date of Pronouncement	:	06.01.2021

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER:

The assessee has filed this appeal challenging the order dated 25.03.2019 passed by Ld CIT(A)-5, Bengaluru and it relates to the assessment year 2016-17.

2. The assessee has filed a letter stating that the assessee has opted to settle the dispute in its appeal under Direct Taxes Vivad Se Vishwas Act, 2020. It is further stated that the assessee has filed Form No.1 & 2 for the appeal filed by the assessee and it has also

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received Form No.3. Accordingly it is submitted that appeal of the assessee may be dismissed as withdrawn.

3. We heard Ld D.R, who did not object to the prayer of the assessee. Since the issues contested in the appeal of the assessee have been settled under the Direct Taxes Vivad Se Vishwas Act, 2010, we dismiss the appeal of the assessee as withdrawn. However, we give liberty to the assessee to seek recall of this order in accordance with law, if the circumstances so warrant.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 6th Jan, 2021.

Sd/-
(N.V. Vasudevan)
Vice President

Sd/-
(B.R. Baskaran)
Accountant Member

Bangalore,
Dated 6th Jan, 2021.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.